

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 2802 of 2011

(Arising out of Order-in-Appeal No. 355-2011 dated
18/07/2011 passed by CCE(Appeals-II), Bangalore)

**BASAVANAGUDI UNION AND
SERVICE CLUB**

NO.60, SRI KRISHNARAJENDRA ROAD, OPP:
BASAVANAGUDI POST OFFICE,
BASAVANAGUDI BANGALORE.

Appellant(s)

VERSUS

**Commissioner of Service Tax
BANGALORE SERVICE TAX- I**

NULL 1ST TO 5TH FLOOR,
TTMC BUILDING,above BMTC BUS
STAND,DOMLUR
BANGALORE, - 560071
KARNATAKA

Respondent(s)

Appearance:

Shri G.H. Pradhyumna, Advocate

For the Appellant

**Shri S. Devarajan, Deputy
Commissioner(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20436 / 2020

Date of Hearing: 17/08/2020

Date of Decision: 17/08/2020

Per : Bench

Learned counsel/consultant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated

Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **17/08/2020**)

(S.S. GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...